

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.222 - CP 19 of 2020
With
ITEM No. 223 – IA 268 of 2020

Proceedings under Section 241-242 Co.Act,2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 25/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hardik P Modh, Ld. Adv.
For the Respondent :Ms. Hirva Dave, Ld. Adv. a. w. Mr. Jaimin Dave, Ld. Adv.

ORDER

The Respondent/Manpasand Beverages Ltd & Ors. is in CIRP and the order of CIRP has been stayed by the Hon'ble NCLAT in the matter and the next date is 05.02.2024.

In view the above, these matters are deferred and will now be listed on 29.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

Swetambary

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)